

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl) No(s).2915/2012
(From the judgement and order dated 13/02/2012 in CRLA No.2694/1982, of
The HIGH COURT OF JUDICATURE AT ALLAHABAD)

BRIJENDRA SINGH & ORS.

Petitioner(s)

VERSUS

STATE OF U.P.
(With appln(s) for bail)

Respondent(s)

Date: 01/10/2012 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE T.S. THAKUR
HON'BLE MR. JUSTICE FAKKIR MOHAMED IBRAHIM KALIFULLA

For Petitioner(s) Mr. Satyajit A Desai,Adv.
 Ms. Anagha S.Desai,Adv.
 Mr. Somnath Padhan,Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

Post after two weeks. We make it clear that in case counsel for
the petitioners does not argue the matter on the next date of hearing,
appropriate orders shall be passed.

|(N.K. Goel)
|Court Master

|(Veena Khera)
|Court Master

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